

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3445  
ANSWERED ON:16.03.2011  
CASES OF CORRUPTION  
Kodikunnil Shri Suresh

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether due to paucity of funds and judges, CBI cases have been dragged for years;
- (b) if so, whether the Union Government has sought advice for fast tracking of cases related to corruption;
- (c) if so, the details thereof; and
- (d) the other steps taken to ensure that corruption cases involving CBI are tried and decided in a time bound manner?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a): No, Madam. The trial of cases investigated by the CBI, takes longer time than conventional cases as they often involves complicated questions of fact and law, necessitating examination of a large number of witnesses and proving voluminous documents. The accused also generally exhausts all the possible avenues available under the criminal justice system to prolong trial proceedings.

(b) to (d) : The Central Government has already taken a number of steps to ensure that corruption cases involving CBI are tried and decided in a time bound manner, which include, inter alia, drawing up of a scheme for creation of 71 additional special courts for trial of CBI cases and the reimbursement of both recurring and non-recurring expenditure to the State Governments on the setting up and functioning of such additional special courts, creation of posts of public prosecutors, pairvi officers (inspectors), naib courts, etc. for these courts, approval of a scheme for engagement of public prosecutors pairvi officers, etc. on contract basis pending recruitment of officers on regular basis etc.